

ACT No. VIII OF 1933.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 8th April, 1933.)

An Act to supplement the Indian Tariff (Ottawa Trade Agreement) Amendment Act, 1932.

II of 1894.
CV of 1932.

WHEREAS it is expedient to amend the Indian Tariff Act, 1894, in order to supplement the Indian Tariff (Ottawa Trade Agreement) Amendment Act, 1932; It is hereby enacted as follows:—

1. This Act may be called the Indian Tariff (Ottawa Trade Agreement) Supplementary Amendment Act, 1933. Short title.

I of 1894.

2. In the Second Schedule to the Indian Tariff Act, 1894, there shall be made the amendments specified in the Schedule to this Act. Amendment of the Second Schedule to Act VIII of 1894.

THE SCHEDULE.

(See section 2.)

Amendments to the Second Schedule to the Indian Tariff Act, 1894.

1. In Item No. 50, after the word "green" the words and brackets "(ferrous sulphate)" shall be added.

2. In Item No. 88, for the words "ferrous sulphate," the words and brackets "alum (namely, potash alum, soda alum and ammonia alum)," shall be substituted.

3. In Item No. 93, after the words "white lead," the words "moist white lead," shall be inserted.

4. In Item No. 98, the words ", copper braziers" shall be omitted.

5. After

1

Price 1 anna or 1½d.]

Indian Tariff (Ottawa Trade Agreement) [ACT VIII OF 1933.]
Supplementary Amendment.

SCHEDULE—*contd.*

5. After Item No. 98, the following heading and item shall be inserted, namely:—

“ PAPER, PASTEBOARD AND STATIONERY.

99	PRINTING PAPER, all sorts not otherwise specified which contain mechanical wood pulp amounting to not less than 70 per cent. of the fibre content; and STRAW BOARD, all sorts.”
----	---

6. Item No. 117 shall be omitted.

7. After Item No. 118, the following item shall be inserted, namely:—

“ 119 | TEA CHESTS and parts and fittings thereof.”

8. In Item No. 185, after the word “ specified,” the words “ including incandescent mantles but ” shall be inserted.

9. In Item No. 197, for the word “ AND ”, where it first occurs, the words “ , including chrome, marble, flint, poster and stereo printing paper; ” shall be substituted.

10. In Item No. 222, for the entry in the second column the following entry shall be substituted, namely:—

“ LUBRICATING OIL, that is, oil such as is not ordinarily used for any other purpose than lubrication, excluding any mineral oil which has its flashing point below two hundred degrees of the Fahrenheit thermometer by Abel's close test.”

11. In Item No. 228, the figures and words “ 15 per cent.” in the sixth column shall be omitted.

12. In Item No. 229, for the figures “ 231 ” the figures “ 230 ” shall be substituted.

13. After Item No. 232 the following item shall be inserted, namely:—

“ 232A	Gold or goldplated PEN NIBS.	<i>Ad valorem</i> .	50 per cent.	40 per cent.	.. ”
--------	---------------------------------	---------------------	--------------	--------------	------

14. After Item No. 240, the following item shall be inserted, namely:—

“ 240A	The following GLASS- MAKING MATERIALS, namely, liquid gold, and covered cruci- bles for glass-mak- ing.	<i>Ad valorem</i> .	25 per cent.	15 per cent.	.. ”
--------	--	---------------------	--------------	--------------	------